

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 8032/2022

(Arising out of impugned final judgment and order dated 08-12-2021 in WA No. 422/2021 passed by the High Court of Chhatisgarh at Bilaspur)

BHARAT LAL CHANDRAKAR

Petitioner(s)

VERSUS

THE STATE OF CHHATTISGARH &amp; ORS.

Respondent(s)

( IA No.141436/2022-CONDONATION OF DELAY IN FILING and IA No.141437/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.141438/2022-EXEMPTION FROM FILING O.T. and IA No.141433/2022-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS )

Date : 30-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Sameer Shrivastava, AOR  
Mr. Shivendra Dixit, Adv.  
Dr. Sangeeta Verma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Having heard the learned counsel for the petitioner and having perused the material placed on record, so far the prayer of the petitioner for transferring the investigation to the Central Bureau of Investigation is concerned, we are not persuaded to consider interference.

However, and in any case it remains questionable as to why the investigation remains pending as yet in this matter.

Issue notice limited to the extent indicated above.

(NEETA SAPRA)  
COURT MASTER (SH)

(RANJANA SHAILEY)  
COURT MASTER (NSH)